

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**

**R/SPECIAL CRIMINAL APPLICATION (PAROLE LEAVE) NO. 2270 of  
2024**

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CHANDANA RAMESHBHAI RUPABHAI THRO CHANDANA RAHULKUMAR  
RAMESHCHANDRA

Versus  
STATE OF GUJARAT & ORS.

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Appearance:

MS KHUSHBU P VYAS(7040) for the Applicant(s) No. 1  
for the Respondent(s) No. 2,3

MR. RONAK RAVAL, LD ADDL. PUBLIC PROSECUTOR for the  
Respondent(s) No. 1

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**CORAM:HONOURABLE MR. JUSTICE DIVYESH A. JOSHI**

**Date : 23/02/2024**

**ORAL ORDER**

1. Leave to amend.
2. Rule returnable forthwith. Learned APP waives service of notice of rule for and on behalf of the respondent-State.
3. By this application, the convict-applicant prays for parole leave on the ground of attending the marriage ceremony of the son of his sister.
4. Taking into consideration the grounds urged in this application, the applicant-accused is ordered to be released on parole leave for a period of Ten days on the applicant furnishing a bail bond of Rs.5,000/- (Rupees Five Thousand Only) to the satisfaction of the jail authority on usual terms and

conditions. The applicant shall surrender before the jail authority on or before the expiry of the period of parole leave. This application is accordingly allowed. Rule is made absolute to the aforesaid extent.

Direct service is permitted.

**(DIVYESH A. JOSHI,J)**

VAHID